

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**OA 206/2016
MA 181/2016
MA 182/2016**

this the 15th day of January, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Central Secretariat Official Language
Service Translators Association
Ministry of Home Affairs
New Delhi:Through

1. President, Dinesh Kumar Singh
Age – 45
S/o Shri Upender Narayan
Sr. Translator
Ministry of Home Affairs, New Delhi
R/o 642 F-3, Salimar Garden Sahibabad.
2. General Secretary, Ajay Kumar Jha
Age-46
S/o Shri Devki Nandan Jha
Sr. Translator
Under Ministry of Home Affairs, New Delhi
R/o 2/7, B-I, N.M.R.T. Minto Road,
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3. Devi Prasad Mishra
Age-53
S/o Shri Ram Surat Mishra
Sr. Translator
Under Ministry of Home Affairs, New Delhi.
R/o 396 KG-2, Vikas Puri,
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4. Tarun Kumar
Age-48
S/o Late Shri Bhagwan Swami
Sr. Translator
Ministry of Home Affairs, New Delhi
R/o A-103, Keshav Kunj, Sec-5,
Sahibabad.
5. Kamla Kant Mishra
Age-53
S/o Late Shri B.S.Mishra
Asstt. Director (Adhoc)

Ministry of Home Affairs, New Delhi
 R/o 309 Niti Khand-I,
 Indra Puram, Ghaziabad.

6. Raj Kumar Singh
 Age-51
 S/o Shri Darwan Singh Rawat
 Sr. Translator
 Ministry of Steel, New Delhi
 R/o 4 C/2047 Vasundhra,
 Ghaziabad, U.P. Applicants

(By Advocate: Ms. Meenu Mainee)

VERSUS

Union of India: through

1. Secretary
 Department of Official Languages
 Ministry of Home Affairs, New Delhi.

2. Secretary
 Union Public Service Commission
 New Delhi. Respondents.

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

2. MA No.182/2016 filed for exemption from filing of dim annexure, is allowed. MA No.206/2016 filed for joining together is also allowed.

3. The applicants, who are working under the respondents, filed the present OA seeking the following reliefs:-

- "(i) Regularize the ad-hoc promotions of the senior most Sr. Translators as Assistant Directors from the date from which the restructuring order has been implemented.
- (ii) That the vacancies of Assistant Directors which were existing prior to the date of restructuring have also to be filled up in the same manner i.e. by modified procedure of selection as has been done in similar restructuring orders.

(iii) That the vacancies arisen after 12.9.2011 and before 1-5-2015 have to be filled up in the same manner as that of resultant posts because during this period, there was no rule as to how these posts could be filled up, particularly, when after the decision of 6th Pay Commission to upgrade the post of Assistant Director from group 'B' to group 'A' no rules had been framed till 1-5-2015 and therefore, all those vacancies arisen in the meantime have to be filled up in the same manner in which the existing as well as resultant vacancies are to be filled up."

4. It is submitted that the applicants have made number of representations including Annexure A-5 representation dated 10.07.2015 ventilating their grievances to the respondents, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 10.07.2015 (Annexure A-5) of the applicants and pass appropriate reasoned and speaking order within 60 days from the date of receipt of a copy of this order, in accordance with law.

6. No order as to costs.

Let a copy of the OA, be enclosed to this order.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR)
Member (J)

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